

Off 830/98.

20/4/98

Present: Sh. Sama Singh, counsel
for the appl.

OA disposed of by a D-Bench
of Hon'ble Sh. S.R. Adige, VC (A) and decided
by Sh. T. N. Bhat, m(J).

Order on separate sheet

Re
J.C. - 11

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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 830/1998

New Delhi this the 20th day of April, 1998.

HON'BLE SHRI S. R. ADIGE, VICE CHAIRMAN (A)

HON'BLE SHRI T. N. BHAT, MEMBER (J)

Jai Narain, Ex. Const (Driver)
No. 1631/DAP, S/O Devi Singh,
R/O Vill. & P.O. Barahi,
P.S. Bahadurgarh,
Distt. Jhajjar (Haryana)

... Applicant

(By Shri Sama Singh, Advocate)

-Versus-

1. Commissioner of Police,
Delhi Police Headquarters,
M.S.O. Building, I.P. Estate,
New Delhi.

2. Sr. Addl. Commissioner of Police
(AP & T), Delhi Police Hqrs.,
M.S.O. Building, I.P. Estate,
New Delhi-110002.

3. Dy. Commissioner of Police,
2nd Bn., DAP,
Delhi.

... Respondents

O R D E R (ORAL)

Shri S. R. Adige, V.C. (A) :

Applicant impugns the dismissal order dated 4.11.1996 (Annexure-A) and the appellate order dated 20.2.1997 (Annexure-B).

2. We have heard the applicant's counsel who states that applicant's revision petition dated 22.3.1997 still remains undisposed of with the respondents.

3. If so, this OA is disposed with with a direction to the respondents to dispose of the applicant's aforesaid revision in accordance with law within two months from the date of receipt of a copy of this order, under intimation to the applicant. If any grievance survives thereafter, the applicant will be at liberty to agitate the matter afresh in appropriate original proceedings.

4. The OA stands disposed of.

T. N. Bhat
(T. N. Bhat)
Member (J)

S. R. Adige
(S. R. Adige)
Vice Chairman (A)

/as/